

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 4/2001

Tuesday, this the 10th day of September, 2002.

CORAM :

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

M. Mahadevan Pillai,
S/o Madhavan Pillai,
Head Clerk(Adhoc),
O/o the Executive Engineer,
Construction, Southern Railway,
Ernakulam, residing at "Athira",
Housing Board Colony,
Kaithavana P.O., Alleppey District.

... Applicant

(By Advocate Mr. T.C. Govindaswamy)

Vs

1. Union of India rep. by
The General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Chennai-3.
2. The Chief Engineer(Construction),
Southern Railway,
Egmore, Chennai-8.
3. The Executive Engineer,
Southern Railway,
Construction,
Ernakulam Junction R.S.,
Ernakulam.
4. The Chief Engineer,
Southern Railway,
Headquarters Office,
Park Town P.O.,
Chennai-3.

... Respondents

(By Mr. Thomas Mathew Nellimootttil)

The application having been heard on 10.9.2002, the
Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

The applicant, Head Clerk(adhoc) working in the office of
the Executive Engineer, Construction, Southern Railway, Ernakulam
has filed this application impugning the orders dated 22.12.2000
and 20.12.2000(A3 and A4), by which he has been repatriated and

relieved to the Southern Railway Headquarters, Madras. The applicant seeks to set aside the orders with consequential benefits.

2. The respondents have contested the case by filing a detailed reply statement. However, it is stated by the counsel for the applicant that despite the impugned orders A3 & A4, the applicant was allowed to continue as Head Clerk(adhoc) in the office of the Executive Engineer, Construction, Southern Railway, Ernakulam and the applicant seeks permission to withdraw the application with liberty to take up the matter with the departmental authorities. The learned counsel for the respondents have no objection in allowing such a request.

3. In the light of what is stated above, the application is closed as withdrawn giving liberty to the applicant to take up the matter further with the departmental authorities. No costs.

Dated the 10th September, 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

oph